

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

Appeal No. C/S/1241-1242/00-NB(SM) BENCH NB(SM)
C/255-256/00-NB(SM)

Dated : 9/1/2001.

CEGAT
NEW DELHI
To,

① Shri Ram Krishan s/o Shri Sita Ram

Ho Mohalla Meera Khet Pura, Bahraich (U.P.)

② Shri Lakhan s/o Sh. Ram Shankar

Ho Mohalla Kewana Raj, Distt. Bahraich (U.P.)

In the matter of :

Shri Ram Krishan And Sh. Ram Lakhan.

Appellant

vs.

C C Lucknow

Respondent

Stay order No. S/22-23/2001/NB(SM)

I am directed to transmit herewith a certified copy of Final Order No. A/44-45/2001/NB(SM)
Dated : 4-1-2001 passed by the Tribunal under Section 35-C(1) of Central Excise & Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

1.

C C Lucknow

KA
Asstt. Registrar
NB(SM)

2.

CCE / CC / (Appeal) — Ghaziabad

3.

Chief Commissioner of Central Excise / Customs. Kanpur

4.

Adv. / Consult.

— Name —

5.

S.D.R

6.

JCDR

7.

Bar Association, CEGAT, New Delhi

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**In the Custom, Excise & Gold (Control) Appellate Tribunal
New Delhi NORTHERN BENCH (SM)**

C/Stay/1241-1242/00 in
APPEAL NO. C/255-256/00.....OF 19 (.....)

ARISING OUT OF ORDER IN ~~ORIGINAL~~/APPEAL NO.

161/162-Cus/Appeal/Lko/98.....DATED 03.04.2000.

PASSED BY..... COMMISSIONER (APPEALS),
CUSTOMS & CENTRAL EXCISE, GHAZIABAD.

Date of decision..... 04.01.2001.

1. RAM KRISHAN I
.....2. RAM LAKHAN.....I..... APPELLANT (S)

Represented by Sh./Smt..... NONE

VERSUS

CC, LUCKNOW.....RESPONDENT (S)

Represented by Sh./Smt..... M.D.SINGH,
SDR.

CORAM:
SHRI P.G.CHACKO, MEMBER (JUDICIAL).

Per..... P.G.CHACKO:

To be referred to the Reporter, or not?
FINAL ORDER NO. A/44-45/01/NB (S/M)
STAY ORDER NOS | 22-23/01/NB (S/M)

These two appeals filed by S/Shri Ram Krishan and Ram Lakhan are directed against the order of the Additional Commissioner (Customs), Lucknow imposing penalties of Rs.25,000/- and Rs.15,000/- respectively on the said appellants. The stay applications ^{are 2} for waiver of pre-deposit of the penalty amounts and stay of recovery thereof, pending the appeals.

2. The matter had come up before the Bench for the first time on 01.09.2000. On that day, the Bench directed the Registry to issue notice to the parties as well as their advocate. Accordingly, the notices were issued. The parties were represented by their advocate before the Bench on 30.10.2000. On that day, the matter was adjourned to 23.11.2000. On 23.11.2000, the appeals were admitted and stay applications were posted to 04.01.2001 for hearing. Notices of hearing were issued to both the appellants as well as their advocate on 04.12.2000. Such notices were addressed to the full and correct addresses as furnished in the memoranda of appeals. Today, nobody has turned up to represent the appellants. The respondent is represented by ld. SDR Shri M.D.Singh. It appears that the appellants are no longer interested in pursuing these appeals. The appeals are, therefore, dismissed for want of prosecution as well as non-compliance with the provisions of Section 129E of the Customs Act.

(Dictated and pronounced in the open Court.)

(P.G.CHACKO)
MEMBER (JUDICIAL)

04.01.2001.

mk.